

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 21/8/2004.....

R.A/C.P No.....

E.P/M.A No. 21/04.....

1. Orders Sheet..... O.A Pg. 1 to 2
M.P. 21/04 order Pg. 1 to 2/10/18/2004 to 2/10/18/2004
2. Judgment/Order dtd. 18/03/2004 Pg. 1 to 2 Discontinued
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... 4/8/2004 Pg. 1 to 15
5. E.P/M.P. 21/2004 Pg. 1 to 4
6. R.A/C.P. Pg. to
7. W.S. Pg. to
8. Rejoinder Pg. to
9. Reply Pg. to
10. Any other Papers Pg. to
11. Memo of Appearance
12. Additional Affidavit
13. Written Arguments objection to the M.P. 21/04 Pg. 2/12/04
14. Amendment Reply by Respondents
15. Amendment Reply filed by the Applicant
16. Counter Reply

SECTION OFFICER (Judl.)

Malik
08.11.17

FORM NO. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Grd.App/ Misc.Petn/Cent.Petn/ Rev.Appl.

48/2004

In O.A.

Name of the Applicant(S) S. Rudra

Name of the Respondent(S) Wor 4 018.

Advocate for the Applicant D.K. Sarma & P.C. Dono

Counsel for the Railway/ C.G.S.C. C.G.C.

OFFICE NOTE | DATE | ORDER OF THE TRIBUNAL

This application is for the filing of a
deposition
No. 11G 37843-4

Dated 25/2/04

Deb Roy
Dy. Registrar

27.2.2004

Heard Mr. D.K. Sarma, learned
counsel for the applicant and also
Mr. A. Deb Roy, learned Sr. C.G.S.C.
for the respondents.

The application is admitted,
Call for the records. Issue notice
to the parties. Returnable by two
weeks.

List on 30.3.2004 for orders.
Meanwhile, the transfer order dated
28.01.2004 is stayed till the return-
able date.

K. D. D.
Member (A)

Notice & order dt. 27/2/04
Sent to D/section for ^{mb}
issuing to the respondent
nos 1 to 5.

lrs
9/3/04-

16.3.2004 List the case on 18.3.2003 for
orders alongwith M.P.21/2004.

ICR
Member (A)

bb

23.3.04

18.3.2004 Heard learned counsel for the
parties.

Copy of the letter
has been sent to the
Officer for hearing
The same to the applicant
as well as to N.C.G.C.
for the records.

The application is dismissed
for the reasons recorded in
separate sheets. No order as to
costs.

ICR
Member (A)

mb

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A./R.A. No. 1111 ~~18032004~~ 48/2004.

DATE OF DECISION 18.03.2004

Sri S. Rudra

.....APPLICANT(S).

Mr. D.K. Das

.....ADVOCATE FOR THE
APPLICANT(S).

-VERSUS-

Union of India & Ors.

.....RESPONDENT(S)

Mr. A. Deb Roy, Sr. C.G.S.C.

.....ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Member (A).

On

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH

Original Application No. 48 of 2004.

Date of Order : This is the 18th Day of March, 2004.

THE HON'BLE SHRI K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

Sri Soumitra Rudra
Stenographer Grade-II
O/O - The Joint Commissioner of Income Tax
Range-3, Guwahati. Applicant.

By Advocates Mr. D.K. Sarma, Mr. P.C. Boro.

- VERSUS -

1. The Union of India,
Represented by the Secretary to
Government of India
Ministry of Revenue and Taxation
New Delhi.
2. The Chief Commissioner of Income Tax
Guwahati, Saikia Commercial Complex,
Sreenagar, G.S. Road, Guwahati - 5.
3. The Additional Commissioner of Income Tax,
Range-3, Guwahati - 5.
4. The Additional Commissioner of Income Tax,
Head Quarter,
For Chief Commissioner of Income Tax,
Guwahati - 5.
5. Asstt. Commissioner of Income Tax Hqrs. (Admn.)
Guwahati - 5. Respondents.

By Mr. A. Deb Roy, Sr. C.G.S.C.

O R D E R

K.V. PRAHLADAN, MEMBER (A) :

The applicant was appointed as Stenographer Grade - III in the Income Tax Office, Guwahati vide Memo No. E/S/part-II/R-II/96-97/1579-88 dated 20.09.1996. He was transferred vide order dated 28.01.2004 issued by the Additional Commissioner of Income Tax, Head Quarters for Chief Commissioner of Income Tax from Guwahati to Tezpur.

2. The applicant claims that there is no administrative exigencies in the transfer order and no other person has been posted in place of the applicant. The applicant also claims that transfer of the applicant is not in public interest.

3. The applicant also claims his ill health and needs constant medical attention.

4. Heard Mr. D.K. Sarma, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents.

5. The transfer order was stayed by this Bench vide order dated 27.02.2004. However, the applicant was released by the respondents on 06.02.2004. Transfer is an incident of Government service. The applicant has not been able to show any malafide on the part of the respondents neither the applicant has been able to show any statutory Rules or orders has been violated or that he has been victimised. Hence, the application is dismissed. No order as to costs.


(K.V. PRAHLADAN)
ADMINISTRATIVE MEMBER

mb

SYNOPSIS OF THE APPLICATION

The Applicant is presently working as stenographer grade - II in the office of The Joint Commissioner of Income Tax Range, Guwahati - 3.

The applicant in this present case assails the order dated 28-01-2004 by which the applicant has been sought to be transferred to Tezpur Range from Guwahati Range.

The said impugned ^{order} transfer has not been issued in the public interest and administrative exigencies.

The Applicant has to run his life with only one Kidney as his right Kidney had ^{been} removed in the year 1980 and there is no body to look after him or his old aged Parents. Secondly the Applicant has undergone frequent medical check up at N.F.Railway Central Hospital, Maligaon, where he underwent a major operation and there is no sufficient medical facilities at Tezpur like Guwahati.

Under the above facts and circumstances, the applicant prays that your Lordship be pleased to set aside and quash the impugned order dated 28-01-2004 (Annexure - I)]

And during pendency of this application to stay the order dated 28-01-2004 (Annexure- I) with further direction to the respondents to allow the applicant in his present place of posting at Guwahati.

Central Administrative Tribunal
Central Administrative Tribunal

26 FEB 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI Bench

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the Case : O.A. No. 48 /2004

Sri Soumitra Rudra : Application

- Versus -

Union of India & Others : Respondents

INDEX

Sl. No.	Annexure	Particulars	Page No.
01.	-----	Application	1-9
02.	-----	Verification	10
03.	I		11
04.	II		12, 13
05.	III		14, 15
06.	IV		

Filed by -

DK Basumatary

Date:

Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act. 1985)

O.A. No. 48 /2004

- BETWEEN -

Sri Soumitra Rudra
Stenographer Grade-II
O/O – The Joint Commissioner of Income Tax
Range-3, Guwahati.

.....Applicant

- AND -

1. The Union of India,
Represented by the Secretary to
Government of India
Ministry of Revenue and Taxation
New Delhi.
2. The Chief Commissioner of Income Tax
Guwahati, Saikia Commercial Complex,
Sreenagar, G.S. Road, Guwahati-5.
3. The Additional Commissioner of Income Tax,
Range-3, Guwahati-5.
4. The Additional Commissioner of Income Tax,
Head Quarter,
For Chief Commissioner of Income Tax,
Guwahati-5.
5. Asstt. Commissioner of Income Tax Hqrs. (Admn.)
Guwahati-5.

.....Respondents.

JK

Filed by: The Applicant
through
Shanendra Ur Sader
Advocate.

DETAILS OF THE APPLICATION

1. Particular of orders (s) against which this application is made:

This application is made under section 19 of Central Administrative Tribunal Act. 1985 is directed against an order dated 28.01.2004 (Memo No. E/6/(Non-Gazetted/Pt.II/ COIT/99-00/18105-13 of 28.01.2004 issued by the Additional Commissioner of Income Tax/headquarter for Chief Commissioner of Income Tax. Head Quarters, Guwahati by which the applicant is sought to be transferred from the office of the Joint Commissioner of Income Tax, Range-3, Guwahati to Joint Commissioner of Income Tax, Range-3 Guwahati to Joint Commissioner of Income Tax Range-Tezpur.

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation:

The applicant further declares that this application is filed within the limitation prescribed under Section-21 of the Administrative Tribunals Act. 1985.

4. Facts of the Case:

4.1 That the applicant is a citizen of India, and as such he is entitled to all the rights, privileges and protection as guaranteed by the constitution of India and law framed there under.

4.2 That the applicant has a blemish free service career and all through his service career he has been rendering faithful and dedicated service to the satisfaction of all concerned.



The applicant was appointed in the Income Tax Office, Guwahati as Stenographer Grade-III under Office order Memo No.E/S/Part-II/R-II/96-97/15 79-88 dated 20.09.1996 in the scale of Rs.4000-6000/- and later on he was promoted to the post of Stenographer grade-II in scale Rs.5000 – 8000/- with effect from 13.7.2001 and presently working in the office of the Joint Commissioner of Income Tax Range-3 Guwahati since May'2003 to the satisfaction of all concerned and until now no charge sheet or explanation sheet etc. or any letter expressing dissatisfaction about his works and conduct has been issued against the applicant.

4.3 That the applicant in the instant case assails an order dated 28.01.2004 issued by Additional Commissioner of Income Tax, Head Quarters for Chief Commissioner of Income Tax by which the applicant has been sought to be transferred to Tezpur Range from Guwahati Range without assigning any reason.

A copy of the impugned order dated 28.01.2004 is annexed hereto as Annexure-I.

4.4 That the applicant states that the impugned order dated 28.01.2004 has been issued by the Authorities in colourable exercise of power without bona fide and without showing any cause, arbitrarily and as a measure of penalty to the applicant for no fault on his part and specifically the officer under whom the applicant has been working has never expressed a single word of dis-satisfaction against the applicant's conduct and working. Further the said order of transfer has not been issued in public interest.

4.5 That the applicant begs to state that as per the conditions of service a competent authority may transfer a Govt. servant from one post to another provided that there is Administrative exigencies or public interest is involved.

The applicant has never made any request for transfer, a mere reading of the transfer order there smacks malafide, it appears that there is a hasty direction of transferring the applicant.

Therefore the authorities could not have issued the impugned order of transfer.



4.6 That the applicant states that a mere perusal of the impugned order of transfer would show that there are no administrative exigencies in then transfer. No other person has been sought to be posted in place of the applicant and the applicant's transfer is also not in public interest. The applicant is also a senior staff and many staff junior to him has been kept undisturbed at Guwahati.

This shows the bonafide on the part of transferring authority which calls for the intervention of this Hon'ble Tribunal.

4.7 That the applicant begs to state that he underwent a major operation in 1980 at N.F. Railways central Hospital, Maligaon where the non functional kidney located at the right side had to be removed and as a result he has to run his life with only one kidney and as per medical advice the applicant needs persistent medical and personal care and should remain free from physical strain.

Further the applicant's parents have become too old and require constant care and aid and as such no body is there to look after them except the applicant himself. Thus both are serving with the cooperation from each other and if the applicant is pushed to Tezpur then miseries will ensue both to the applicant and to the aged parents of the applicant who also require constant medical and physical care and help. Further the applicant has to undergo constant medical check up from the doctor who operated him. It is categorically submitted that there is no public interest involved in the impugned order of transfer.

Therefore if the order of transfer is required to be carried out it would tell upon the health of both the applicant and his aged parents. The applicant preferred a representation on 29.01.2004 before the Respondent No.2 enclosing a Medical Certificate from the attending doctor with a request to review the decision of transfer from Guwahati to Tezpur, which has not been disposed of till date.

A copy of the representation dated 29.1.04 along with the medical certificate are annexed hereto as ANNEXURE-II series.

J.R

4.8 That although the transfer order has been issued, the applicant has not yet relieved from his post from Guwahati and charge of the post is still retained by the applicant. The applicant is presently on leave on medical grounds and the leave application along with the necessary medical certificate has already been submitted before the officer under whom the applicant has been serving.

A copy of the application for medical leave dated 3.2.2004 supported by a Medical certificate dated 2.2.2004 are annexed hereto as ANNEXURE-III (Series).

4.9 That the applicant states that the impugned order has been issued in colourable exercise of power and it is not in public interest. Malafide and arbitrariness is the foundation of the action of the authorities which call for immediate intervention of the Hon'ble Tribunal.

Further the representation of the applicant has also not been disposed of by the Authorities. Be it stated that no other person was also posted in the place of the applicant and therefore there is no impediment in granting the interim relief prayed for. On the other hand, in the event of the refusal to grant of interim, prayer the applicant would suffer irreparable loss and injury.

4.10 That the applicant is a low paid staff belonging to Group-C category and being so it would be difficult from him to bear to the requirements of two establishments especially constant medical care is also involved. It would also be difficult for him to get him regularly medical examined and the Authorities has not considered this aspect of the matter and have passed the impugned order without application of judicious mind.

4.11 That the applicant states that although he is attached to Mr. Agarwal, Income Tax Officer Ward No.3 (3)/Guwahati, by the impugned order the Additional Commissioner of Income Tax, range-3 Guwahati has been asked to spare the applicant. However till date the applicant has not been spared by the Officer under whom he had been working and therefore, there is no impediment in granting the interim order.

JKR

Further, the malafideness and vindictive aspect of the impugned order can well be evident from the rude aspect of the order which runs as under:

“not to draw salary bill for the period beyond 31.1.04”

4.12 That it is stated that the applicant after receipt of the impugned order dated 28.01.2004 submitted detailed representation on 29.01.2004 addressed top the Chief Commissioner of Income Tax through proper channel. In the said representation the applicant interalia requested for review of the transfer order on the ground that the applicant is serving with one kidney only after removal of other kidney in the year 1980 and he is under constant medical treatment and staying along with his parents and there is none to look after his parents in his absence and further stated that he is in constant touch with the medical wing of N.F. Railway for regular medical check up and if the impugned order of transfer is reviewed in favour of the applicant in that event he will be able to discharge peacefully and also can stay along with his parents and prayed for consideration of the said representation. But till filing of this application no communication is received from the authority. But the applicant is apprehending his release at any point of time in the circumstances stated above no other alternatives than to approach this Hon'ble Tribunal for an interim order protecting his right and interest.

4.13 That this application is made bonafide and for the cause of justice.

5. Grounds for relief(s) with legal provisions:

5.1 For that, the impugned order has not been issued on Administrative exigencies, which is evident from the fact that no other person has been posted in place of the applicant.

5.2 For that, the impugned order is not only arbitrary and unjust but also appears to be the outcome of some conspiracy to victimize the applicant.

5.3 For that, the impugned order cannot stand the test of the judicial scrutiny and is liable to be set aside and quashed.



5.4 For that, the order is quite discriminatory in nature when nearly 11 person junior to the applicant are kept undisturbed and he has only been picked up and plotted for transfer/victimization.

5.5 For that, the applicant being a low paid staff cannot maintain two establishments as detailed herein before. Moreover he is surviving only with one kidney and always under constant medical treatment, during the post operation period of kidney.

5.6 For that, the impugned order has got no nexus with the working of efficiency in office and is liable to be quashed.

5.7 For that, the impugned order is arbitrary and is on malafide nature and has caused extreme prejudice to the applicant.

5.8 For that in view of the peculiar facts and circumstances and also considering physical condition of the applicant, there cannot be any question of transfer of the applicant. The authorities have issued the transfer order completely over looking the medical reports.

5.9 For that, as the applicant has been medically advised to remain with much care and under constant medical check up it is necessary that he should be kept near his attending physician or at least near a big hospital like Guwahati Medical College.

5.10 For that, the respondents have displayed a very callous, negligent, arbitrary and apathetic attitude towards the applicant.

5.11 For that, the impugned transfer order appears to the outcome of sustained conspiracy to punish the applicant to sub-serve personal interest etc.

5.12 For that, the applicant already submitted representation against the order to the department which has not yet been disposed of.

The abrupt order to spare the staff without consideration of his appeal and in given facts and circumstances of the case in wholly unreasonable unfair.

JK

5.13 For that the competent authorities violated the settled principle of service jurisprudence in issuing the impugned order of transfer. It failed to treat the employees fairly without bias.

6. Details of remedies exhausted:

That the applicants states that he has filed a representation (Annexure-IV) which has yet to be disposed of with proper speaking order/decision. The applicant has no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other court:

The applicant further declares that he had not previously filed any application, writ petition or suit before any court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, writ petition or suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause of causes that may be shown, be pleased to grant the following relief(s):

8.1 To set aside and quash the impugned office order Memo No. E/6/(Non-Gazetted/pt.II/COIT/99-00/18105-13 dated 28.01.2004

8.2 Costs of the application.

8.3 Any other relief(s) to which the applicant is entitled as the Hon'ble tribunal may deem fit and proper.

9. Interim order prayed for:

During pendency of this application, the applicant prays for the following relief:



9.1 That the Hon'ble Tribunal may be pleased to stay the order No. E/6/(Non-Gazetted/Pt.II/COIT/99-00/18105-13 of 28.01.2004 issued by the Additional Commissioner of Income Tax, head Quarters, Guwahati with further direction to the respondents to allow the applicant in his post at Guwahati office.

10.

This application is filed through Advocates.

11. Particulars of the I.P.O.:

i)	I.P.O. No.	: 11G 378454
ii)	Date of Issue	: 25-2-2004.
iii)	Issued from	: GPO.
iv)	Payable at	: Guwahati.

12. List of enclosures:

As given in the Index.

HR

VERIFICATION

I, Shri Soumitra Rudra, Son of Shri H.B. Rudra about 30 years, working as Senior Stenographer attached to Income Tax Officer, 3(3) Guwahati Range, Guwahati resident of 52/B, West Maligaon, Guwahati-781011 do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 26th day of February 2004.

✓ Soumitra Rudra.

भारत सरकार

मुख्य आयकर आयुक्त का कार्यालय, गुवाहाटी
सेक्रिया कमार्शियल कॉम्प्लेक्स, श्रीनगर, जी.एस. रोड, गुवाहाटी-781 005

GOVERNMENT OF INDIA

OFFICE OF THE CHIEF COMMISSIONER OF INCOME TAX, GUWAHATI

Salkia Commercial Complex, Sreenagar, G.S. Road, Guwahati - 781 005

Ph : 0361 - 2345116, Fax : 0361 - 2345118, EPABX - 2340737

O R D E R

Dated Guwahati the 28th January, 2004.

ESTABLISHMENT:.....:NON-GAZETTED

Shri Saumitra Rudra, Stenographer, Grade-II attached to the O/o the Joint Commissioner of Income Tax, Range-3, Guwahati is hereby transferred and posted in the O/o the Joint Commissioner of Income Tax, Range- Tezpur with immediate effect and until further orders.

Sd/-

(Goulen Hangshing)

Addl. Commissioner of Income Tax, Hqrs.,

For Chief Commissioner of Income Tax, Guwahati

Memo No. E-6/(Non-Gaz)/Pt.II/CCTT/GI(Y)/99-00/18105-13 dt. 28th January, 2004.

Copy to :-

1. The Commissioners of Income Tax, Guwahati-I/II, Guwahati.
2. The Addl. CIT, Range-3, Guwahati. He is directed to release Shri Rudra by 06-02-2004 and not to draw the Salary bill for the period beyond 31-01-04.
3. The Addl. CIT, Range- Tezpur.
4. The ZAO, CBDT, Shillong.
5. The FPU, Guwahati.
6. The AD(OL), O/o the CCIT, Guwahati for Hindi version.
7. The General Secretary, ITEE, N.E. Circle, Guwahati.
8. Official concerned.

Certified to be true Copy

Advocate

(Timir Haran Chakravorty)
Asstt. Commissioner of Income Tax, Hqrs., (Admin.), Guwahati

28/01/04

ANNEXURE-II Series

Joint Commissioner of Income-tax,
Sainik Commercial Complex
Sreenagar, G.S.Road
Guwahati-781002

Dated: 29/01/2004

Through Proper Channel)

Respected Sir,

Subject: Transfer order -

Ref: Memo No E6/(Non-Gaz) Pt-IL/CCTP/Ghy/ 99-00-18105-13 dated 28-01-2004 - Regarding -

- X -

With due respect and humble submission I beg to submit the following facts for your consideration and sympathetic order.

That Sir, I am working as Stenographer, Grade-II at Income-tax Office, Range-3, Guwahati since 1996 with full satisfaction of my concerned officers.

That Sir, now I have been transferred to work under Joint Commissioner of Income-tax, Range-Tezpur vide letter under reference reason of which is not known to me as nothing has been mentioned in the transfer order.

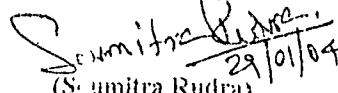
That Sir, I had undergone a major operation in 1980, where the non-functional kidney located on the right side of my body was removed. As a result I am surviving with one kidney only. I need persistent medical care and should remain free from physical strain. In this connection a copy of medical certificate issued by Deputy Chief Medical Director/ Admin, N.F.Railway, Maligaon is enclosed for your perusal.

That Sir, I am living at Maligaon with my old father and mother and there is none to look after them in my absence.

In view of the position explained above you are earnestly requested to review my transfer order so that I can take medical assistance as and when necessary from the Railway Central Hospital, N.F.Railway where I was operated and can work peacefully and stay along with my old father and mother.

Enclo: One Medical Certificate.

Yours faithfully,

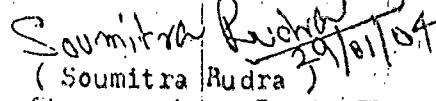

(Soumitra Rudra)

Stenographer, Grade-II

Copy along with a copy of Medical Certificate is submitted to Mr. Sunil Kumar Agarwal, Income Tax Officer, Ward No. 3(3), Guwahati for information as I am working with him from last May '2003 with full satisfaction. He is requested to look into the matter and do needful.

Enclo : One medical certificate.

Yours faithfully,


(Soumitra Rudra)
Stenographer, Grade-II

Joint Commissioner of
Income Tax, Range-3

- 3 FEB 2004

Guwahati

Certified to be true Copy

Advocate

Annexure - II

This is to certify that Shri Soumitra Rudra Son
of Shri H.B. Rudra, Retired Sr. Commercial Officer, N.F. Railway
Majigaon, Guwahati-781011 had undergone a major operation in
1980, where the unfunctional Kidney located on the right
side of his body was removed. With this, he is surviving
with one Kidney only. He needs persistent medical care and
should remain free from physical strain.

DMS

अ.प्र.पुस्तक विभित्ति/मिनिस्टरी (प्रशासन)
Dy. Chief Medical Director/Admin
पू. यो रेल्वे, मालिगाँव,
N. F. Railway, Majigaon,
गुवाहाटी-781011 (असम)
Guwahati-781011 (Assam)

Certified to be true
D
Advocate

Dr. P. K. Das, M.B.B.S.(Gau.), DDV(Cal.)

M.D. MEDICAL DIRECTOR / N.E. Rly.
trained in ARV (Post: Imo/Shillong)

SKIN SPECIALIST, PHYSICIAN
MATERNITY & CHILD - HEALTH

74 House Staff : Paediatrics, Obst., & Gynae, Medicine &
Ex-Teacher in Pathology in Medical Colleges of Assam.
Accident Management NCDC(Nag) ICET (Netherlands)

OP T
ANNEXURE - III Series

Malignant
of U.W.B.A. - 11

To whom it may concern

This is to certify that Sri Soumitra
Rudra 30 yrs. of Malignant has
been suffering from strangury
and has been under my
treatment. He is now recently
ill and is advised bed rest
for four weeks w.e.f. 02.02.04.

R. K. Das

02.02.04

Dr. P. K. Das, M.B.B.S., DDM
Rly. / 10. 49. 1991.

Verified to be true

Advocate

To Addl.

The ~~Chief~~ Commissioner of Income-tax,
Saikia Commercial Complex, Range - 3
Sreenagar, G.S.Road,
Guwahati - 781005.

Dated :- 03-02-2004

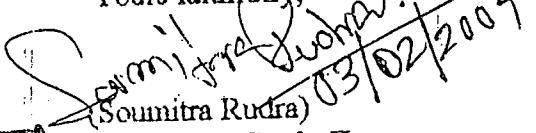
(Through Proper Channel)

Respected Sir,

Myself is acutely ill and unable to attend office. Sick certificate is enclosed for needful action.

Encl:- Sick Certificate.

Yours faithfully,


(Soumitra Rudra)
Stenographer, Grade-II.

- 3 FEB 2004

Geoffred 10/6
Advocate